

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 109

C.P. (IB) No. 237/Chd/Hry/2022

IN THE MATTER OF
Vikas Jain, Prop SP Infra Co.

...Petitioner-Operational Creditor

Versus

Tirupati Matsup Pvt. Ltd.

...Respondent Corporate Debtor

Under Section: 9 IBC 2016

Order delivered on 01.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Karan Gandhi, Advocate

For the Respondent : Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocate and Ms. Swati Vashisth, PCA

ORDER

Heard the submissions made by the counsel for the petitioner-Operational Creditor as well as counsel for the respondent-corporate debtor. The counsel for the petitioner-Operational creditor has submitted that he has filed soft copy of the rejoinder and prayed for grant of time to file the hard copies of the rejoinder as he stationed at Delhi. Counsel for the respondent-corporate Debtor endorse no objection, therefore, one week time is granted to the learned counsel for the petitioner-Operational Creditor for filing the hard copies of the rejoinder.

Both the counsels are directed to take steps for filing the short-written submissions on the point which they want to propose to argue in the matter before the next date of hearing.

Priyanka
01.05.2024

Let the matter be posted to 03.06.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)